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ITEM NO.3

COURT NO.7

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15868/2010

(From the judgement and order dated 07/10/2009 in WP No.2191/2008 of The HIGH COURT OF BOMBAY)

COMMR.MUN.CORP.OF GR.MUMBAI Petitioner(s)
VERSUS
ANIL SHANTARAM KHOJE & ORS. Respondent(s)
(With prayer for interim relief and office report)

WITH SLP(C) NO. 12985 of 2011
(With office report)

Date: 27/08/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Mr. Pallav Shishodia, Sr.Adv.
Mr. Atul Y. Chitale, Sr.Adv.
Ms. Sanyukta Mukherjee, Adv.
Ms. Jayati Chitale, Adv.
Mrs.Suchitra Atul Chitale,Adv.

Mr. P.P. Rao, Sr.Adv.
Mr. Pillai, Adv.
Mr. E.C. Vidya Sagar, Adv.
Ms. Kheyali Sarkar, Adv.
Mr. K. Lingaraju, Adv.

For Respondent(s) Mr. T.R. Andhiyarujina, Sr.Adv.
Mr. Susheel Mahadeshwar, Adv.
Mr. Uday B.Dube,Adv.

Mr. E.C. Vidya Sagar ,Adv

Mr. P.S. Patwalia, Sr.Adv.
Mr. Amit Yadav, Adv.
Ms. Sujata Kurdukar ,Adv

Mr. Pallav Shishodia, Sr.Adv.
Mr. Atul Y. Chitale, Adv.
Ms. Sanyukta Mukherjee, Adv.
Ms. Jayati Chitale, Adv.
Mrs.Suchitra Atul Chitale,Adv.

Mr. Shankar Chillarge, AGA SOM
Ms. Asha G. Nair, Adv. ..2/-
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UPON hearing counsel the Court made the following
O R D E R

Arguments heard in part.

For continuation of hearing, list on 29th August, 2013.

